F. No. 296/4/2017- CX-9

Government of India
Ministry of Finance
Department of Revenue
Central Board of Excise & Customs

Office Memorandum

New Delhi, dated the 15.05.17

Subject:-Weekly Report in respect of important developments in CBEC for the week -<u>08.05.17</u> to 12.05.17 reg.

Based on the inputs received from various sections, following is the compilation of the important developments for the week -08.05.17 to 12.05.17.

1. Administrative Changes:-

- Order regarding allocation of work among Members of CBEC has been issued vide Office Order No. 66/2017 dated 11.05.2017.
- Order regarding assigning of additional charge of the post of DG(GST), DG(CEI), DG(Audit) and DG(PM) to Shri Mahender Singh, Member(IT&GST), CBEC, Shri R.K. Mahajan, Member(Legal & Budget), CBEC, Ms. Ameeta Suri, CC, Delhi ST Zone and Ms. Archana Pandey Tiwari, CC, Delhi CX Zone respectively has been issued vide Office Order No. 67/2017 dated 12.05.2017.
- Order regarding appointment of Shri Manish Mohan Govil, IRS as advisor(Law) in the Competition Commission of India, has been issued vide Office Order No. 65/2017dated 11.05.2017.

2. Legislative Changes:-

- Notification No. 18/2017-Cus, dated 09.05.2017 has been issued to amend notification No. 12/2012 dated 17.03.2012 so as to make effective rates of BCD on industrial grade palm stearin (crude, RBD or other) which were earlier classifiable under sub-heading 3823 11 and are now classifiable under 1511 90 30 consequent to the amendments carried out vide the Finance Act, 2017.
- Notification No. 16/2017-Cus(ADD), dated 09.05.2017 has been issued to extend the levy of antidumping duty, imposed on Partially Oriented Yarn (POY) originating in or exported from China PR under notification No. 22/2012-Customs (ADD), dated 02.05.2012, for a further period of one year i.e. upto and inclusive of 01.05.2018.
- Notification No. 17/2017-Cus(ADD), dated 11.05.2017 has been issued to levy definitive antidumping duty, on Hot Rolled Flat Products of alloy or non-alloy steel originating in or exported from China PR, Japan, Korea RP, Russia, Brazil or Indonesia for a period of five years (unless revoked, superseded or amended earlier) from the date of imposition of the provisional anti-dumping duty, that is, 8th August, 2016.
- Notification No. 18/2017-Cus(ADD), dated 12.05.2017 has been issued to levy definitive antidumping duty, on Cold Rolled Flat Products of alloy or non-alloy steel originating in or exported from China PR, Japan, Korea RP, or Ukraine for a period of five years (unless revoked, superseded or amended earlier) from the date of imposition of the provisional anti-dumping duty, that is, 17th August, 2016.
- Notification No. 19/2017-Cus(ADD), dated 12.05.2017 has been issued to impose definitive antidumping duty on imports of Clear Float Glass, originating in, or exported from, Iran.
- Notification No. 20/2017-Cus(ADD), dated 12.05.2017 has been issued to impose definitive antidumping duty on imports of Aluminium Radiators, Aluminium Radiator Sub-Assemblies and Aluminium Radiator Core, originating in, or exported from, China PR.
- Notification No. 45/2017-Customs(N.T.) dated 11.05.2017 issued for amendment to Notification No. 142/2016-Cus(N.T.) dated 29.11.2016
- Notification No. 46/2017-Customs(N.T.) dated 11.05.2017 issued for appointment of Common adjudication authority in case of M/s Beanstalk Brand Consultancy, New Delhi.

3. Any Circular/Instruction:-

Circular No. 17/2017-Customs(N.T.) dated 09.05.2017 issued for implementation of Notification No. 107/2016-Customs(N.T.) dated 11.08.2016 uploading the departure manifests by Airlines(carriers)-reg.

(Hemambika R. Priya) Commissioner(Coordination)

- 1. Chairperson, CBEC
- 2. Member (Customs/CX/ST)
- 3. Member (Admn)
- 4. Member(GST/IT)
- 5. Member(Legal & Budget)

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